

Rep. by Act... 5.6... of 1974, S. 2<sup>8</sup>/Sch. I.

THE ARMED FORCES (SPECIAL POWERS)  
CONTINUANCE ACT, 1967

No. 9 OF 1967

[4th April, 1967]

An Act to continue the Armed Forces (Special Powers) Regulation, 1958 for a further period.

BE it enacted by Parliament in the Eighteenth Year of the Republic of India as follows:—

Short  
title.

1. This Act may be called the Armed Forces (Special Powers) Continuanace Act, 1967.

Amend-  
ment of  
section 1.

2. In section 1 of the Armed Forces (Special Powers) Regulation, 1958 (hereinafter referred to as the principal Regulation), for sub-section (4), the following sub-section shall be substituted, namely:—

“(4) It shall cease to have effect on the 5th day of April, 1968, and upon such cesser section 6 of the General Clauses Act, 1897, shall apply in relation thereto as if it had then been repealed by a Central Act.”

3. Commission  
of section 8.

3. Section 8 of the principal Regulation shall be omitted.